

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-1/2000 IN MA-5/2000
O.A.NO.1833/97

(7)

New Delhi, this the 7th day of February, 2000.

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)
HON'BLE MR. M.P.SINGH, MEMBER (A)

Jai Prakash Singh, S/O Sh. Ambika
Prasad, R/O H.No.100, C/O Sh. Bhagmal
Singh, Haiderpur, Delhi - 110 052.

.....Applicant.

(By Advocate: None)

VERSUS

1. State of N.C.T. of Delhi through its Secretary, Sh. Narendra Prasad, 5, Shamnath Marg, Delhi.
2. Sh. T.C.Nag, Joint Director of Education (A), Directorate of Education (ES-II), Delhi.
3. Samma Goswami, Principal, Govt. Girls Model Senior Secondary School, "H" Block, Ashok Vihar, Delhi - 110 052.

... Respondents

(By Advocate: None)

O R D E R (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J):-

None appeared for the petitioner even on the last occasion on 11.1.2000. Neither the petitioner nor his counsel was present even on 25.1.2000. Even today none appeared for the parties.

2. The C.P. is filed complaining that the directions given in OA-1833/97 dated 26.08.97 have not been complied with. The ^{petitioner} ~~controversy~~ has filed MA-5/2000 to condone the delay in filing the C.P. It is stated that the respondents had not complied with the order though the petitioner approached them several times. The respondents approached the High Court unsuccessfully. Even afterwards, they did not comply with the order. // We do not find any

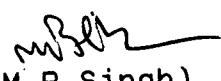
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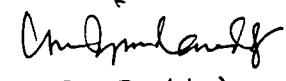
(2)

(8)

cogent ~~or~~ satisfactory reasons for delay. The MA is, therefore, dismissed.

Consequently, the CP is also dismissed as barred by limitation.


(M.P.Singh)
Member (A)


(V.Rajagopala Reddy)
Vice Chairman (J)

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